

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH – COURT NO.I

Service Tax Appeal No.55237 of 2014

(Arising out of Order-in-Original No.(ST-23/2013)12 of 2014 dated 16/07/2014 passed by Commissioner, Central Excise & Service Tax, Allahabad)

M/s Prakash Road Lines

.....Appellant

(Champa Complex, Geeta Garden Road,
Gorakhpur)

VERSUS

Commissioner Central Excise,

Customs & Service Tax, Allahabad

.....Respondent

(38, M.G. Marg, Civil Lines, Allahabad-211001)

APPEARANCE:

Absent

Shri Anupam Kumar Tiwari, Authorized Representative for Respondent

CORAM :

Hon'ble Mrs. ARCHANA WADHWA, MEMBER (JUDICIAL)

Hon'ble Mr. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 71841/2019

DATE OF HEARING : 01 November, 2019

DATE OF DECISION : 01 November, 2019

ARCHANA WADHWA

On matter being called, neither anybody appeared nor is there any adjournment request in spite of notice of hearing having been sent to them well in advance.

2. We also find that the matter has been repeatedly coming up on Board and the appellant was unrepresented

on all the dates. It seems that the appellant is not interested in pursuing the appeal. Accordingly, the same is dismissed for non-prosecution with liberty to the appellant to apply for restoration on sufficient cause being shown for non-appearance.

(Dictated and Pronounced in open Court)

**Sd/-
(Archana Wadhwa)
Member (Judicial)**

**Sd/-
(Anil G. Shakkarwar)
Member (Technical)**

akarshak